

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 312/TT/2014

Subject : Determination of transmission tariff for 400 kV D/C Koldam-Ludhiana transmission line for control period of 2014-19 under Regulation 7 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

Date of Hearing : 24.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Parbati Koldam Transmission Company Limited

Respondents : Himachal Pradesh State Electricity Board and 18 others

Parties present : Shri Amit Kapur, Advocate, PKTCL
Shri Anil Raawal, PKTCL
Shri Lokendra Singh, PKTCL
Shri Aman Trivedi, PKTCL
Shri M.G. Ramachandran, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri Ajay Dua, NTPC
Shri V.K. Jain, NTPC
Ms. Supriya Singh, NRLDC

Record of Proceedings

The learned counsel for the petitioner submitted as under:-

- (a) During the hearing of the petition on 20.10.2014, the Commission observed that the Koldam- Nalagarh line is charged from only one end, i.e. Ludhiana end and not at the other end, i.e. Koldam Switchyard and the date of commercial operation can be determined when the transmission line is charged from both the ends;



- (b) The Commission directed the petitioner to implead NTPC as one of the respondents and serve a copy of the petition on NTPC before 7.11.2014. The Commission also directed NTPC to file its reply by 20.11.2014 with a copy to the petitioner who may file its rejoinder. The Commission also directed NRLDC to assist the Commission during the next hearing on the issue of trial operation in terms of Regulation 5(2) of the 2014 Tariff Regulations;
- (c) NTPC in its reply has submitted that it has made available the bay and the switchyard for charging the Koldam-Ludhiana line in the year 2008, relying on a communication dated 18.7.2014 wherein the superintending Engineer and Chief Electrical Inspector has granted approval for Energisation of 400 kV Switchyard along with associated equipments;
- (d) The claim of NTPC is incorrect. In the 34th meeting of the Standing Committee on Power System Planning of Northern Region held on 8.8.2014, NTPC informed that the pre-commissioning activities at Koldam Switchyard are being carried out and thereafter clearance from Electrical Inspector shall be taken. In its email dated 3.10.2014 NTPC has informed Coordination Power Committee that Koldam Switchyard is not ready;
- (e) Regulation 63 of the Indian Electricity Rules, 1956 provides that the approval of the Electrical Engineer will be required before commencement/recommencement of supply after shutdown of one year or more. It has come to the knowledge of the petitioner that NTPC has again received approval of Electrical Inspector to energize the Koldam Switchyard on 17.10.2014;
- (f) CEA inspected the transmission line on 25.7.2014 and granted approval for charging the line on 1.8.2014. Accordingly, CKT-I and CKT-II were idle charged on 7.8.2014 and 14.8.2014 respectively;
- (g) The Commission may approve the date of commercial operation of a transmission system or an element thereof, in case such a transmission system or element thereof is prevented from regular service for reasons not attributable to the transmission licensee. The petitioner has filed amended memo of parties impleading NTPC and submitted revised auditors certificate giving the expenditure details of CKT-I and CKT-II separately, and separate tariff forms. It is part of ISTS network, and expenditure on the transmission system has been incurred. Hence, consequences should follow. He requested the Commission to allow 90% of the AFC under Regulation 7(7) (i) of the 2014 Tariff Regulations.

2. The representative of CEA submitted that the line was not charged at rated voltage. However, the switchyard has been kept charged at 11 kV. It was not charged within 6 months of approval. Fresh approval was given on 17.10.2014 after periodical inspection by CEA.
3. The learned counsel for NTPC submitted that liability should be on the entity for whom line is built. The Koldam- Ludhiana D/C lines are not part of the Associated Transmission System (ATS) of the Koldam Hydro Electric Project. The commissioning of NTPC Koldam Hydro Electric Project has no linkage with commissioning of these lines as these lines were part of ATS associated with Parbati-II Project of NHPC and in so far as NTPC is concerned, it has duly made available the bay and the switchyard for charging the line in the year 2008.
4. The representative of NRLDC submitted that since neither of the two hydro-electric plants (Parbati and Koldam) has come up, there is a very serious voltage problem in the region. The transmission line would be used for system strengthening and not just as associated transmission facilities in respect of Parbati and Koldam generating stations.
5. The Commission directed the staff of the Commission to process the matter for consideration of the petitioner's prayer for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)